

आयकर अपीलीय अधिकरण, 'बी' न्यायपीठ, चेन्नई
IN THE INCOME TAX APPELLATE TRIBUNAL, 'B' BENCH, CHENNAI
श्री मनु कुमार गिरि, न्यायिक सदस्य एवं श्री जगदीश, लेखासदस्य के समक्ष
BEFORE SHRI MANU KUMAR GIRI, JUDICIAL MEMBER
AND SHRI JAGADISH, ACCOUNTANT MEMBER

आयकर अपील सं./I.T.A.No.3221/Chny/2024
(निर्धारण वर्ष / Assessment Year: 2016-17)

M/s.Arun Ramkumar Educational Trust, G-1, Golden Jubilee Apart, TNHB High Flats, Pillai Salai, K.K.Nagar, Chennai-600 078.	Vs	The DCIT(Exemption), Chennai.
PAN : AAATA-0981-A		
(अपीलार्थी/Appellant)		(प्रत्यर्थी/Respondent)

अपीलार्थीकी ओरसे/ Appellant by	:	Mr.D.Anand, Advocate
प्रत्यर्थीकी ओरसे/Respondent by	:	Shri P.K.Senthil Kumar. Addl.CIT

सुनवाईकी तारीख/Date of hearing	:	29.01.2025
घोषणाकी तारीख /Date of Pronouncement	:	25.03.2025

आदेश / ORDER

PER MANU KUMAR GIRI, JM:

This appeal filed by the assessee is directed against the order of the Ld. Commissioner of Income Tax(Appeals)(NFAC) Delhi [CIT(A)] dated 03.12.2024 for Assessment Year 2016-17.

2. At the outset, the ld. counsel for the assessee submitted a letter dated 12.03.2025 wherein it is stated that the present appeal is intended to be withdrawn by the assessee, for the purpose of opting the benefit under the Direct Tax Vivad Se Vishwas Scheme (DTVSV), 2024. Assessee also informed that Form No.1 DTVSV has been filed on 31.01.2025 and Form No.2 is issued on 14.02.2025.

3. Accordingly, noting the fact that the assessee is opted for resolution of dispute under Direct Tax Vivad Se Vishwas Scheme (DTVSV), 2024, we treat this appeal being dismissed as withdrawn.

4. The assessee is given liberty for restoration of the present appeal, in case the resolution of dispute under Direct Tax Vivad Se Vishwas Scheme (DTVSV), 2024 are failed.

5. In the result, the appeal filed by the assessee in ITA No. 3221/Chny/2024 is dismissed as withdrawn.

Order pronounced in the open court on 25th March, 2025

Sd/-
(जगदीश)
(Jagadish)

लेखा सदस्य / Accountant Member

चेन्नई/Chennai,

दिनांक/Date: 25.03.2025

DS

Sd/-
(मनु कुमार गिरि)
(Manu Kumar Giri)
न्यायिक सदस्य/ Judicial Member

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. Appellant
2. Respondent
3. आयकर आयुक्त/CIT Chennai
4. विभागीय प्रतिनिधि/DR
5. गार्ड फाईल/GF.